

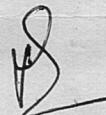
23.09.2004

Hon'ble Mrs. Meera Chhibber, J.M.

None for the applicant even in the revised call.
Shri K.P. Singh counsel for the respondents.

Perusal of the order sheet shows that on 30.08.2004 also none had appeared for the applicant and on 04.08.2004 also none had appeared for the applicant. Even on 14.07.2004 none had appeared for the applicant. Accordingly, this case was dismissed in default for non-prosecution but later on counsel for the applicant appeared and got the order recalled by stating that he was busy in Hon'ble High Court. After getting the matter restored on 14.07.2004 since applicant's counsel did not appear on 04.08.2004. Therefore, the case was dismissed in default on 04.08.2004.

Applicant's counsel once again filed application No.3560/04 for restoration but after filing the same neither he had appeared on 13.08.2004 nor he present today. Such kind of attitude is not appreciated at all as it wastes time of court unnecessarily. Such cases cannot be allowed to continue in court's diary. Therefore, this M.A. is rejected for non prosecution.



J.M.

shukla/-